

HARYANA VIDHAN SABHA

Bill No. 3 — HLA of 2023

THE HARYANA APPROPRIATION (No. 1) BILL, 2023

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha :—

A

Bill

to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial year ending on the thirty-first day of March, 2023.

BE it enacted by the Legislature of the State of Haryana in the Seventy Fourth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Appropriation (No. 1) Act, 2023. Short title.
2. From and out of the Consolidated Fund of the State of Haryana, there may be paid and applied sums not exceeding those specified in column 11 of the Schedule appended to this Act, amounting in the aggregate to the sum of Nineteen Thousand Three Hundred Fourteen Crore Forty Seven Lakh Twelve Thousand only (₹19314,47,12,000/-) towards defraying the several charges which will come in the course of payment during the financial year 2022-23 ending on the thirty-first day of March, 2023, in respect of the services specified in column 2 of the said Schedule. Issue of ₹19314,47,12,000/- out of Consolidated Fund of State of Haryana for financial year 2022-23.
3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Haryana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on thirty- first day of March, 2023. Appropriation.

No. of demands	Services and purposes	Major Head	Sums not exceeding		Total
			Revenue	Grants made by Legislative Assembly	
1	2	3	4	5	6
			₹	₹	₹
05	Home / Prisons/ Home Guard and Civil Defence / Administration of Justice (High Court / Prosecution / AGOT/ Legal Service Authority)	2014- Administration of Justice	—	60,09,57,000	60,09,57,000
		Total	—	60,09,57,000	60,09,57,000
07	Loans and Advances by State Government		—	—	—
		Total	—	—	—
08	Public Debt		—	—	—
		Total	—	—	—
12	Education (Higher/Secondary/Elementary)/ Technical Education/ Women and Child Development	2235- Social Security and Welfare	2,00,000	—	2,00,000
		Total	2,00,000	—	2,00,000

SCHEDULE

Major Head	Sums not exceeding		Total	Total (Revenue and Capital)
	Capital	Grants made by Legislative Assembly		
7	8	9	10	11
₹	₹	₹	₹	₹
	—	—	—	60,09,57,000
	—	—	—	60,09,57,000
6860-Loans for Consumer Industries	171,73,21,000	—	171,73,21,000	171,73,21,000
	171,73,21,000	—	171,73,21,000	171,73,21,000
5003-Internal Debt of the State Government	—	18536,00,00,000	18536,00,00,000	18536,00,00,000
	—	18536,00,00,000	18536,00,00,000	18536,00,00,000
	—	—	—	2,00,000
	—	—	—	2,00,000

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No. of demands	Services and purposes	Major Head	Sums not exceeding		Total
			Revenue	Grants made by Legislative Assembly	
1	2	3	4	5	6
			₹	₹	₹
19	Irrigation/ Industries & Commerce/ MSME/ Supplies & Disposals/ Power & Renewable Energy/ Science & Technology	2801-Power	546,62,34,000	—	546,62,34,000
Total			546,62,34,000	—	546,62,34,000
Grand-Total			546,64,34,000	60,09,57,000	606,73,91,000

SCHEDULE

Major Head	Sums not exceeding		Total	Total (Revenue and Capital)
	Capital	Grants made by Legislative Assembly		
7	8	9	10	11
₹	₹	₹	₹	₹
	—	—	—	546,62,34,000
	—	—	—	546,62,34,000
Grand-Total	171,73,21,000	18536,00,00,000	18707,73,21,000	19314,47,12,000

Chandigarh :
The 31st March, 2023.

R.K. NANDAL,
Secretary.